

DIVISION BENCH O-132

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(CAA)/500(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th July, 2021, 10:30
A.M**

Name of the Company	R.U. TRADING PRIVATE LIMITED AND ORS.		
Under Section	Sec. 230-232 - Second Motion		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Appearances (via video conference)

For the Petitioners

Ms. Madhuri Pandey, Pr. CS

For the Regional Director Eastern Region

Mr. Harihar Sahoo, Joint Director

ORDER

Ms. Madhuri Pandey, Ld. Authorised Representative for the Petitioner is present. Mr. Harihar Sahoo, Joint Director representing Regional Director, Eastern Region (Ministry of Corporate Affairs) present.

Mr. Harihar Sahoo, Joint Director representing Regional Director, Eastern Region seeks some time to file response to the rejoinder affidavit filed by the Petitioners. Since, this is a case where shareholding of the company is also in question and the figures shown against doubtful advance has to be sought to be explained as typographical error. The Regional Director is hereby directed to examine the matter afresh and file detailed affidavit within a week.

The Petitioner company shall explain the observations made in the fresh RD's report within a period of two weeks thereafter. List this matter on 27.08.2021.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)